

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH ~~AT NAGPUR~~
~~CAMP NAGPUR~~

199

O.A. NO: 1219/94

T.A. NO:

DATE OF DECISION 6.3.1995

N.M. Tabbane

Petitioner

Shri P.C. Marpakwar.

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri M.G. Bhangde.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M.S. Deshpande, Vice-Chairman,

The Hon'ble Mr. M.R. Kolhatkar, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether the Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(M.S. DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH,
CAMP AT NAGPUR.

Original Application No.1219/94.

N.M.Tabhane. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri P.C.Marpakwar.
Respondents by Shri M.G.Bhangde.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 6.3.1995.

Shri M.G.Bhangde, counsel for the Respondents requests for time to file reply. Shri P.C.Marpakwar, counsel for the applicant states that the order of suspension has been challenged by filing an appeal ^{18.06.93} dt. ~~12.11.1992~~ and the appeal has not yet been decided.

2. We direct the respondents to decide the appeal within one month from the date of receipt of a copy of this order. Liberty to the applicant to raise ^{the} his challenges raised by the present application, should he feel aggrieved by the order passed at the appellate stage. The OA is disposed of with the above direction. There will be no order as to costs.

M.R.Kolhatkar
(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN